दिल्ली में अप्रशिक्षित डाक्टर

2646. श्री ओंकार लाल बेरवा :
श्री बलराज मधोक :
श्री जगन्नाथ राव जोशी :
श्री बी० एस० शर्मा :
श्री वेंगल शंकर शर्मा
श्री टी० पी० शाह :
श्री वेद व्रत वरुआ :

क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में 1,000 से अधिक अप्रशिक्षित डाक्टर गैर-सरकारी तौर पर चिकित्सा व्यवसाय कर रहे हैं; और

(ख) यदि हां तो भारतीय चिकित्सा परिषद् अधिनियम, 1956 के अधीन उनके विरुद्ध क्या कार्यवाही की गई है ?

स्वास्थ्य तथा परिवार नियोजन मंत्री (डा० सुशीला नायर) : (क) दिल्ली में नियमित तौर पर चिकित्सा व्यवसाय करने वाले अप्रशिक्षित डाक्टरों की ठीक ठीक संख्या उपलब्ध नहीं है ।

(ख) 1964 में संशोधित भारतीय चिकित्सा परिषद् अधिनियम, 1956 की धारा 15 की उप-धारा (2) के अनुसार राज्य चिकित्सा पंजी में सम्मिलित चिकित्सक के अलावा कोई अन्य व्यक्ति किसी राज्य में प्रैक्टिस नहीं कर सकता । इस उपबन्ध का उल्लंघन करने वाले को इस अधिनियम की धारा 15 की उप-धारा (3) के अन्तर्गत सजा दी जा सकती है ।

चूंकि इस विषय में कानून में संशोधन का प्रश्न विचाराधीन है अतः दिल्ली प्रशासन ने इस उपबन्ध के अन्तर्गत अभी तक कोई कार्यवाही नहीं की है ।

Refund of Tax

2647. **Shri Yajna Datt Sharma:**
Shri Bal Raj Madhok:
Shri Hukam Chand Kachwai:
Shri Jagannath Rao Joshi:
Shri B. S. Sharma:
Shri Onkar Lal Berwa:
Shri T. P. Shah:

Will the Minister of Finance be pleased to state how many applications for refund of tax were received by the Public Relations Officers, Income-Tax Department, Central Revenue Building, New Delhi during the Refund Week celebrated in 1966 and out of them how many were granted refund and what action was taken with respect to the other applications so far?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): 273 applications for refund of tax were received by the Public Relations Officer, Income Tax Department, Central Revenue Building, New Delhi during the Refund Week celebrated in December, 1966. Out of these, refund was issued in 110 cases during the Refund Week and in 81 cases after the Refund Week, totalling to 191 cases. In the remaining 82 cases, action could not be finalised for want of returns of income, lack of information regarding correct addresses of the employers, verification of payment, etc. Enquiries are in progress in regard to these 82 cases.

Recovery Certificates issued by I.T. Department, Delhi

2648. **Shri Yajna Datt Sharma:**
Shri Bal Raj Madhok:
Shri Hukam Chand Kachwai:
Shri Jagannath Rao Joshi:
Shri B. S. Sharma:
Shri Onkar Lal Berwa:
Shri T. P. Shah:

Will the Minister of Finance be pleased to state how many recovery certificates were issued by the Income-Tax Officers under the jurisdiction of Commissioner of Income Tax, Delhi during the financial year 1966-67 and out of them how many were withdrawn due to the payment having been made earlier?